

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 62 of 2020**

Environment Protection and  
Anti Pollution Group Trust

...Applicant

**Vs**

Union of India & ors

...Respondents

**INDEX**

<b>S.No</b>	<b>Description</b>	<b>Page No.</b>
<b>1.</b>	<b>ACTION TAKEN REPORT FILED BY THE TAMIL NADU POLLUTION CONTROL BOARD</b>	<b>1 - 6</b>

**Filed by  
Thiru. C. Kasirajan  
Advocate, Chennai.**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 62 of 2020**

Environment Protection and  
Anti Pollution Group Trust

...Applicant

**Vs**

Union of India & ors

...Respondents

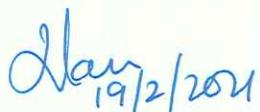
**ACTION TAKEN REPORT FILED BY THE  
TAMIL NADU POLLUTION CONTROL BOARD**

I, Tmt. R.Sarasavani, D/o. Raghavan, Hindu, aged about 55 years, having my office at No. 76, Mount Salai, Guindy, Chennai - 600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032, and I am filing this Action Taken Report on behalf of the Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case from the records.

2. It is submitted that the Hon'ble NGT (PB) has passed order dated 28.02.2020 and directed inter alia that:

"In view of the above, let further action be taken for violations, including assessment and recovery of compensation. In view of violations noticed in respect of large number of establishments, it will be appropriate that the State of Tamil Nadu ascertains the status of compliance of the Rules throughout the State by all such establishments within three months from today and furnish a further

  
19/2/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,

report before this Tribunal by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). The same may now be looked into by the NGT Southern Bench at Chennai. For this purpose, the proceedings will stand transferred to the NGT Southern Bench and may now be listed for further hearing before the NGT Southern Bench.”

3. It is submitted that the Hon'ble NGT (SZ) has passed order dated 24.12.2020 and directed inter alia that:

“That is how the matter has been taken by this Tribunal for further consideration. The matter was taken up on 17.11.2020 and same was adjourned by notifications as there was no sitting and thereafter, on 08.12.2020 the matter was adjourned to today by notification.

Considering the fact that there are violations of EIA Notification as well, we feel that Ministry of Environment Forests and Climate Change (MoEF & CC), New Delhi also to be impleaded as additional 8th respondent. So, Ministry of Environment Forests and Climate Change (MoEF & CC), New Delhi is Suo-Motu impleaded as additional 8th respondent. Office is directed to carry out the amendment.

The learned counsel appearing for the Pollution Control Board submitted that enquiries have already been initiated by the regulators with the concerned Medical and Dental Institution for further action to be taken for their violation and if some time is granted, they may be able to come with the further action taken report in this regard.

The Registry is directed to communicate this order to the above Officials and other official respondents and also to the Tamil Nadu State

*Har*  
19/2/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

Pollution Control Board immediately through e-mail so as to enable them to comply with the direction”.

5. It is respectfully submitted that, there are 8 Numbers of private medical colleges in Salem District as reported below:

1. M/s. Vinayaga Missions Kirupananda Variyar Medical College & Hospital,
2. M/s. Annapoorna Medical College & Hospital
3. M/s. Vinayaka Mission's Sankarachariya Dental College.
4. M/s. Penang International Dental College – A Vinayaga Mission Research Foundation
5. M/s. Vinayaka Missions Homoeopathic Medical College & Hospital
6. M/s. Sivaraj Siddha Medical College
7. M/s. Sivaraj Homoeopathic Medical College And Research Institute
8. M/s. Sivaraj Naturopathy And Yoga Medical College

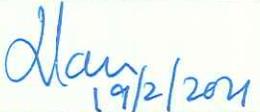
6. It is respectfully submitted that the present status of the Medical college and Hospitals in Salem District is submitted below:

**ABSTRACT OF THE MEDICAL COLLEGE AND HOSPITALS IN SALEM**

S.No	Name and Address of the Facility	Status of EC		Status of consent Validity	Status of BMW Authorization Validity	Action taken by the Board
		Built-up (Sq.M)	EC Required/ Not Required			
1	M/s. Vinayaka Mission Super Speciality Hospital P Ltd, NH-47, Sankari Main Road, Veerapandi, Salem-636308.	More than 20000 Sq.M	EC Required and not obtained	Environmental Clearance has not been obtained. It is reported that the unit has filed application before SEIAA to be obtain EC.	Authorization not obtained since Environmental Clearance and consent of the Board have not been obtained	A case has been filed by the Board under the provision of Environmental (Protection) Act, 1986 before the Hon'ble Judicial Magistrate, Salem C.C.No. 148/2014 for EC violation. The next hearing is posted on 15/02/2021

  
 19/2/2021  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMILNADU POLLUTION CONTROL BOARD  
 76, MOUNT SALAI, GUINDY,  
 CHENNAI - 600 032.

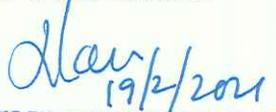
2	M/s. Annapoorna Medical College Hospital, NH-47, Sankari Main Road, Veerapandi, Salem-636308.	More than 20000 Sq.M	EC Required and not obtained	Environmental Clearance has not been obtained. It is reported that the unit has filed application before SEIAA to be obtain EC.	Authorization not obtained since Environmental Clearance and consent of the Board have not been obtained	The unit has remitted Rs.8,55,000/- towards Environmental Compensation for non-compliance of provisions of BMWM Rules, 2016 and for not obtaining prior Environmental Clearance as per the EIA Notification 2006. A case has been filed by the Board under the provision of Environmental (Protection) Act, 1986 before the Hon'ble Judicial Magistrate, Salem for EC violation and it is to be admitted.
3	M/s.Vinayaka Mission Sankarachariyar Dental College, S.F.No.211/2B, 3B, 212/1B9., etc Veerapandi Village, Salem South Taluk, Salem District – 636308	11906.36Sq.M	EC Not Required	Consent order issued with validity upto 31.03.2022	BMW Authorisation issued with validity upto 31.03.2022	Nil
4	M/s. Penang Internation Dental College /Vinayaka Mission Rsearch Foundation, S.F.No.97/2A2(p), etc Veerapandi Village, Salem South Taluk, Salem District – 636308	11004.07 Sq.M	EC Not Required	Consent order issued with validity upto 31.03.2029	Not applicable since it is an academic facility only and not generating any Bio medical waste.	Nil
5	M/s. Vinayaka Missions Homeopathic Medical College & Hospital, S.F.No.1B1B, Veerapandi Village, Salem South Taluk, Salem District – 636308.	6612.96 Sq.M	EC Not Required	Consent order issued with validity upto 31.03.2080	BMW Authorization issued with validity upto 31/03/2022	Nil

  
 19/2/2021  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMILNADU POLLUTION CONTROL BOARD  
 76, MOUNT SALAI GUINDY

6	M/s. Sivarai Homeopathic Medical College and Research Institute, Thumbathulipatty, Perumampatty Post, Salem West Taluk, Salem District – 636307.	2845.9 Sq.M	EC Not Required	Consent order issued with validity upto 31/03/2026	BMW Authorisation issued with validity upto 31/03/2026	Nil
7	M/s. Sivaraj Siddha Medical College, Thumbathulipatty, Perumampatty Post, Salem West Taluk, Salem District – 636307.	4981.5 Sq.M	EC Not Required	Consent order issued with validity upto 31/03/2026	BMW Authorisation issued with validity upto 31/03/2026	Nil
8	M/s. Sivaraj naturopathy and Yoga Medical College, Thumbathulipatty, Perumampatty Post, Salem West Taluk, Salem District – 636307.	3740.6 Sq.M	EC Not Required	Consent order issued with validity upto 31/03/2028	Not Applicable- Since it is an academic facility only and not generating any Bio Medial waste	Nil

7. It is further submitted that, the Board has taken necessary action against the two Medical Colleges located in the Salem District for the violations. There is no violation in respect of the remaining six Medical Colleges.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

  
 19/12/2011  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMILNADU POLLUTION CONTROL BOARD  
 76, MOUNT SALAI, GUINDY,  
 CHENNAI - 600 032.  
**BEFORE ME**

**VERIFICATION**

I, Tmt. R.Sarasavani, D/o. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

Verified at Chennai on this 19<sup>th</sup> day of February, 2021.

  
19/02/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

**BEFORE THE NATIONAL GREEN  
TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 62 of 2020**

Environment Protection and  
Anti Pollution Group Trust

...Applicant

**Vs**

Union of India & ors

... Respondents

**ACTION TAKEN REPORT FILED BY  
THE TAMIL NADU POLLUTION  
CONTROL BOARD**

**Advocate for Respondent No.TNPCB  
Thiru.Kasi Rajan,  
Advocate, Chennai.**

**Date:19.02.2021.**

**Date of hearing on 01.03.2021**